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PART I - Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

HIGH COURT AT CALCUTTA
APPELLATE SIDE

NOTIFICATION

No. 1953-G- dated 18th December, 2020 — In terms of the Rule 12, Chapter XIX of the Appellate Side Rules of the High Court at Calcutta, relating to Computerised Listing of Cause List of the Appellate Side, the following Case Types with corresponding Computer Code are added under serial numbers 9(f) and 9(g) of TABLE - I of Appendix I of the said Chapter.

<u>Sl. No.</u>	<u>Description</u>	<u>Computer Code</u>
9(f)	Public Interest Litigation	WPA(P)
9(g)	Habeas Corpus	WPA(H)

Such addendum shall be deemed to have taken effect from the 10th December, 2020.

By order,

Sd/-

(RAI CHATTOPADHYAY)

Registrar General.